

[Shri Shyam Lal Yadav]

Central Government, the States are not getting their due share. He has not expressed his views about the basic spirit of the Budget and its aims and objectives. I think he has not tried to understand the Budget. This Budget has not been presented with the sole objective of increasing revenue yield of the Central Government and to deny the State Governments their due share. Most of the programmes envisaged in the Budget, excepting the Public Sector, are the responsibility of the State Governments whether it relates to the uprooting of poverty, increase of agricultural or power production. These are the responsibilities of the State Government. They utilise the funds allocated to them and sometimes misuse of these funds is also heard. Therefore, it is not proper to accuse the Centre of raising its resources and denying the State Governments their due share.

I would like to stress one more point here that most of the State Governments whose representatives are sitting here in the opposition, present populist budgets and do not impose new taxes. But they do not know how they are dissipating their limited sources of income. I do not want to go into detail here. In one of the states, which has been receiving subsidy from the Centre in the matter of rice procurement and distribution, the Government had slashed the price of wheat to gain cheap popularity and to get more votes for their party. In another State, the Government has written off the loans despite the objections of the Reserve Bank. The objection of the Reserve Bank was that if loans are distributed on a mass scale and are written off, how will they repay the funds due to Reserve Bank and how will they make up the loss suffered by writing off the loans? There are only two ways to make up such a loss i.e. either that state will take overdraft or the money allocated by the Centre for certain development programme will be utilised for other purposes. In this way the funds will be misused. They will have no other option left to them.

Sir, Shri Madhav Reddi had said here that the Budget is like Hindu Society which is stagnant. I think he has not understood

the spirit of the Budget properly. Had he understood it, he would not have said like this. As the time allotted to me is short, I shall conclude by raising a point.

The main objective of the Budget which we see in the Budget document and the aim and objective of this Budget as have been spelt out by the hon. Finance Minister have been divided into seven main parts. If we see those seven objectives we shall find that that the direction of the Budget, the aims and objectives of the Budget, the mobilisation of resources are all in consonance with the demand of time. I would not deal with the objectives in detail but would like to say that this Budget is a growth oriented Budget and efforts have been made in it to accelerate the pace of development. We get the latest example of it from the fact that in the current year the growth rate in the total G.N.P. will be 4.5 per cent which shows that we are moving towards our goal. With these words I would like to take your leave.

(Interruptions)

Is there more time at my disposal?

[English]

SHRI SHYAM LAL YADAV : I will continue.

MR. DEPUTY SPEAKER : You may continue on Monday. Now we take up Private Members Business.

15.26 hrs

#### COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

##### Twelfth Report

[English]

SHRI R.P. SUMAN (Akbarpur) : I beg to move :

“that this House do agree with the Twelfth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 5th March, 1986.”

MR. DEPUTY SPEAKER : The question is :

"that this House do agree with the Twelfth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 5th March, 1986."

*The motion was adopted*

15.30 hrs

**PAYMENT OF BONUS (AMENDMENT) BILL\***

*(Amendment of section 1, etc.)*

[English]

DR. DATTA SAMANT (Bombay South Central) : Sir, I beg to move for leave to introduce a Bill further to amend the Payment of Bonus Act, 1965.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Payment of Bonus Act, 1965."

*The motion was adopted.*

DR. DATTA SAMANT : Sir, I introduce the Bill.

15.31 hrs

**REGIONAL RURAL BANKS  
(AMENDMENT) BILL\***

*(Amendment of section 2, etc)*

[English]

DR. SUDHIR ROY (Burdwan) : Sir, I beg to move for leave to introduce a Bill further to amend the Regional Rural Banks Act, 1976.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Regional Rural Banks Act, 1976."

*The motion was adopted.*

DR. SUDHIR ROY ; Sir, I introduce the Bill.

15.32 hrs

**CONSTITUTION (AMENDMENT) BILL\***

*(Amendment of article 368)*

[English]

PROF. MADHU DANDAVATE (Rajapur) : Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted*

PROF. MADHU DANDAVATE : Sir, I introduce the Bill.

15.33 hrs

**CONSTITUTION (AMENDMENT) BILL\***

*(Amendment of articles 75 and 164)*

[English]

PROF. MADHU DANDAVATE (Rajapur) : Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

PROF. MADHU DANDAVATE ; Sir, I introduce the Bill.

15.34 hrs

**HOARDING AND PROFITEERING  
PREVENTION BILL\***

[English]

PROF. MADHU DANDAVATE (Rajapur) ; Sir, I beg to move for leave to introduce a Bill to provide for the prevention of hoarding of and profiteering in essential commodities of daily use.